

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-174/ND/2017

In the matter of :

Mr. Jagmohan Bajaj

Vs.

Shivam Fragrances (P) Limited

....PETITIONER

... RESPONDENT

SECTION :

Under Section 241/242

Order delivered on 18.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Manoj Kumar Garg, Advocate

For the Respondent/Cor. Debtor

:-

For the RD (N)

: Mr. Milan Singh Negi, Advocate

For the Intervener


:

**ORDER**

Learned Counsel for the parties are present. It is represented by the Ld. Counsels for the parties that parties are exploring the possibility of an amicable settlement in relation to the said matter. In view of the said representation made by the Counsels for the parties, the matter is adjourned to 17.1.2018.

List on 17.1.2018.

Surjit

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)